

Chapter 4

THE MEDICAL FACILITIES (MEMBERS OF PARLIAMENT) RULES, 1959

New Delhi, the 16th November, 1959

G.S.R. 1253. -- The following rules which have been made by the Joint Committee constituted under sub-section (1) of Section 9 of the Salary and Allowances of Members of Parliament Act, 1954 (30 of 1954), after consultation with the Central Government, in exercise of the powers conferred on it by clause (ddd) of sub-section (3) of the said section and have been approved and confirmed by the Chairman of the Council of States and the Speaker of the House of the People, as required by sub-section (4) of that section are published for general information --

THE MEDICAL FACILITIES (MEMBERS OF PARLIAMENT) RULES, 1959

(As Amended upto 30 August, 1997)

1. Short title and commencement. -- (1) These rules may be called the Medical Facilities (Members of Parliament) Rules, 1959.

(2) They shall come into force on the 16th November, 1959.

2. Medical facilities admissible. -- Members of Parliament shall ¹[during their term of office] be entitled to the same medical facilities as are available to officers of the Central Civil Service, Class I, having their headquarters in Delhi or New Delhi, under the Contributory Health Services Scheme for Central Government employees contained in the Ministry of Health Memorandum No. F6(1)-1.54-Hosp. dated the 1st May, 1954 ²[as inforce from time to time.]

³**[3. Contribution.** -- A compulsory monthly contribution shall be levied from every Member of Parliament at the same rate as would be payable by the highest Civil Servant and such contribution shall be recoverable from the Monthly Salary Bill of the Member.]

[No.F.130-MSA/59 III]

¹ Inserted by G.S.R. No. 431, published in the Gazette of India, Extraordinary, Part- II, Section 3, Sub-section(i), dated the 14th April, 1960.

² Substituted by G.S.R. No. 1888, published in the Gazette of India, Extraordinary, Part- II, Section 3, Sub-section (i), dated the 12th December, 1966.

³ Substituted by G.S.R. No. 509 (E), published in the Gazette of India, Extraordinary, Part- II, Section 3, Sub-section (i) dated the 30th August, 1997.